

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 91/2015
RT CP (IB) NO. 184/Chd/Hry/2017**

Net Mobile AG.Petitioner.

Versus.

M/s. Binary Media Entertainment Pvt. Ltd.Respondent.

Present: None.

The instant petition was filed in the Hon'ble Punjab and Haryana High Court under Section 433 (e) of the Companies Act, 1956 for winding up of the respondent-company for its inability to pay the debt due to the petitioner. The petition has been received by transfer in this Tribunal in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.

The service of the respondent was not effected while the matter was pending in the Hon'ble Punjab and Haryana High Court.

The petition be now listed on 13.07.2017 and notice of the date fixed be sent forthwith to the learned counsel for the petitioner by Speed Post.

—Sd/—
(Justice R.P.Nagrath)
Member (Judicial)

✓ July 04, 2017.
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